GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 3205 TO BE ANSWERED ON 05th DECEMBER, 2016

TRADE SANCTIONS

3205. SHRI RAM CHARITRA NISHAD:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the United States of America (USA) is seeking trade sanctions against India after winning a dispute at the World Trade Organisation (WTO) regarding Indian restrictions on imports of USA poultry meat, eggs and live pigs;
- (b) if so, the details thereof;
- (c) whether the USA has requested a WTO meeting to launch the claim for compensation; and
- (d) if so, the details thereof and the reaction of the Government thereto?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

(a) to (d): In the WTO dispute DS430 (India - Measures Concerning the Importation of Certain Agricultural Products), the United States (US) sought authorization from WTO Dispute Settlement Body (DSB) for trade sanctions against India for its non-compliance of Appellate Body/Panel ruling in this dispute. WTO DSB has referred the US request to the arbitration under Article 22.6 of the WTO Dispute Settlement Understanding (DSU). Government of India (GOI) had issued the Notification as well as the Amended Notification and considers it compliant with its obligations pursuant to the WTO rulings.
